

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5699
ANSWERED ON:30.04.2010
PERMANENT ACCOUNT NUMBER
Dhruvanarayana Shri R.

Will the Minister of FINANCE be pleased to state:

- (a) whether all residents and non-residents are being mandated to have a Permanent Account Number (PAN);
- (b) if so, the reasons therefor;
- (c) whether a relaxation is considered for the senior citizens and the infirmed who have no tax liability; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE:(SHRI S.S. PALANIMANICKAM)

(a) to (d): All residents, whose total income exceeds the maximum amount which is not chargeable to income-tax, are mandated to have a Permanent Account Number (PAN). Besides, under section 206AA of the Income-tax Act, every person entitled to receive any sum or income or amount, on which tax is deductible under Chapter XVIIIB of the Income-tax Act, is mandatorily required to furnish his Permanent Account Number to the person responsible for deducting such tax, failing which higher rate of deduction of tax at source shall be applicable.